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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, the 20th September., 1979.

NOTIFICATION
INCOME TAX

No.2996(F.No.404/133/TRD-Patiala/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri R.P.Malhotra being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri J.L.Kapoor made under Notification No. 2320(F.No.404/106/77-ITCC), dated 26.5.1978 as amended by No.2922(F.No.404/133/TRD-Patiala/79-ITCC) dated 30.6.79 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri R.P.Malhotra takes over charge as Tax Recovery Officer.

Sd/-

(H.VENAKTARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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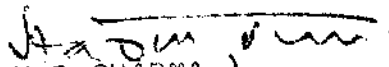
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Sd/-

(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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(H.D.SHARMA)

ASSTT. DIRECTOR OF INSPECTION

No.CC/ITCC/2859/789/RSP/79

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